

**Shares of Public Sector  
Undertakings to Foreign Investors**

1400. SHRI GOVINDRAO NIKAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any proposal to allow foreign investors to buy shares of public sector undertakings in the next round of disinvestment;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). Government appointed a Committee under the Chairmanship of Dr. C. Rangarajan to suggest modalities for sale of PSU shares. The Committee has recommended inter alia for allowing foreign investors also to purchase the PSU shares from the Government. The Government are yet to take decision on the matter.

[*Translation*]

**Inter Linking of Research  
Institutions Through Information  
Highway**

1401. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have since finalised the plan to inter-connect all the institutions of educational research through information highway;

(b) if so, the details thereof; and

(c) if not, the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). A scheme for establishing an "Information Highway" to link all academic and research institutions through a computer network is under consideration of the Government of India. The details are being worked out.

**Grievances of IAS/IRS Officers**

1402. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to refer to the reply given on March 31, 1993 to Unstarred Question No. 4859 regarding grievances of IAS/IRS Officers and state:

(a) whether the Government have since examined the matter;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (c). The matter is under examination by the Committee of Secretaries.

**Land Dispute Cases**

1403. SHRI MOHAN SINGH (Ferozpur): Will the PRIME MINISTER may please refer to USQ No. 4193 dated March 24, 1993 and state:

(a) whether the information regarding settlement of land dispute cases has since

been collected;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) to (c). The information regarding settlement of land dispute cases with respect to Lok Sabha Unstarred Question No.4193, dated March 24, 1993 has been collected and is enclosed.

### STATEMENT

With a view to disposing of quickly the land cases relating to land ceiling and such other revenue and land reforms matters, the Government of India as a part of the land reforms scheme has been from time to time advising to the State Governments at various for a e.g. Conferences of Revenue Ministers and Chief Ministers to set up Land Tribunals under the provisions of Article 323-B of the Constitution or create special Courts/Bench in High Courts in consultation with the concerned High Court. Accordingly, the states of Bihar, Kerala, Tamil Nadu and West Bengal have enacted legislation for setting up Land Tribunals under Article 323-B of the Constitution. Such Tribunal under Article 323-B of the Constitution is functioning in Tamil Nadu while in the other States these are not yet operational either because of litigation or some other reasons like framing of rules, and further amendment of the Act.

2. Further, Land Reforms/Revenue Tribunal is functioning in Gujarat, Karnataka and Maharashtra while special Bench has been set up in High Court in Bihar. In Andhra Pradesh two additional Primary Tribunals and six full time district level Appellate Tribunals have been set up besides the High Court having set apart a day in a week for

disposal of cases.

[English]

### Special Courts to Deal with Corruption Cases

1404. SHRI PARASRAM BHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up special courts to deal with corruption cases pending with the Central Bureau of Investigations; and

(b) if so, the details regarding the policy of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) and (b). Government have already taken a decision to establish Special Courts for trial of CBI cases in States where the pendency is high. At Present, Special Courts are functioning in Andhra Pradesh, Bihar, Kerala, Karnataka, Madhya Pradesh, Rajasthan, Punjab, Uttar Pradesh and Delhi.

[Translation]

### Assistance to Madhya Pradesh

1405. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Madhya Pradesh has requested for increase in Central assistance for its projects during the current financial year;

(b) if so, the details thereof; and